

Central Administrative Tribunal
Principal Bench

O.A. No. 1618 of 2001

New Delhi, dated this the 4th February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Bijender,
S/o Shri Hawa Singh,
E.D.A. (Provisional)
R/o Indira Colony,
Narela,
Delhi-110040. .. Applicant

(By Advocate: Shri Sant Lal)

Versus

1. Union of India through
the Secretary,
Ministry of Communications,
Dept. of Posts, Dak Bhawan, New Delhi-110001.
2. The Sr. Superintendent of Post Offices,
Delhi North Posal Division,
Civil Lines, Delhi-110054.
3. The Asst. Superintendent of Post Offices,
Delhi North 1st Sub-Division,
Ashok Vihar Head Office,
Delhi-110052. .. Respondents

(By Advocate: Shri Rajeev Bansal)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. In view of the fact that applicant has worked for a considerable period of time with Respondents, and as per Respondents' own averments in their reply dated 17.10.2001 to the O.A., applicant still continues to work as E.D.D.A., this O.A. is disposed of on the lines of the Tribunal's order dated 17.7.2001 in O.A. No. 2263/99 Satyavan Vs. Union of India & Others (Annexure A-6) read with Hon'ble Supreme Court's judgment in Union of India &

Others Debika Guha & Others AIR 2000 SC 3522.

3. Respondents are accordingly directed to consider regularisation/absorption of applicant as EDDA or any other post to which he is eligible, in accordance with rules and instructions against an existing or future vacancy within three months from the date of receipt of a copy of this order, ^{while} and doing so take into account the past service rendered by him.

4. Meanwhile applicant may be allowed to continue in respondents' service if the work of the nature he is doing is available with them. No costs.

Aruldigal
(S.R. Adige)
Vice Chairman (A)

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